

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 246 of 2012 & IA Nos. 401, 402 of 2012,  
71 & 245 of 2013**

**And**

**Appeal No. 229 of 2012 & IA No.368 of 2012**

**Dated : 22<sup>nd</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 246 of 2012 & IA Nos. 401, 402 of 2012,  
71 & 245 of 2013**

**Tata Power Co. Ltd. ... Appellant(s)  
Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant(s): Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Sitesh Mukherjee  
Ms. Anusha Nagarajan  
Ms. Prerna Priyadarshani**

**Counsel for the Respondent(s): Mr. A. Ranganadhan with Mr. Arijit  
Maitra for R-1.  
Mr. Hasan Murtaza for R-2**

**Appeal No. 229 of 2012 & IA No.368 of 2012**

**Reliance Infrastructure Ltd. ... Appellant(s)  
Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s): Mr. Hasan Murtaza  
Counsel for the Respondent(s): Mr. A. Ranganadhan with Mr. Arijit  
Maitra for R-1.  
Mr. Krishnan Venugopal Sr. Adv.  
Mr. Sitesh Mukherjee  
Ms. Anusha Nagarajan  
Ms Prerna Priyadarshini**

## **ORDER**

We have heard rejoinder submissions of the learned Senior Counsel for the Appellant. In view of the urgency in the matter and on the request of learned Counsel for both the parties, we feel that their Appeals could be posted as a special case before this Bench on **7<sup>th</sup> Sept., 2013, the Saturday at 11.00 a.m.** Registry is accordingly directed.

**(V.J. Talwar)**  
**Technical Member**  
ss/vt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**